

**THE REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT)  
ACT, 2002**

**No. 6 OF 2003**

*[6th January, 2003.]*

**An Act further to amend the Representation of the People Act, 1950.**

**BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:—**

**1. This Act may be called the Representation of the People (Second Amendment) Act, 2002.** Short title.

**2. In the Fourth Schedule to the Representation of the People Act, 1950, for the heading "BIHAR" and the entries relating thereto, the following shall be substituted, namely:—** Amendment of Fourth Schedule to Act 43 of 1950.

**"BIHAR**

- 1. Nagar Parishads.**
- 2. Cantonment Boards.**
- 3. Nagar Panchayats.**
- 4. Zila Parishads.**
- 5. Panchayat Samitis.**
- 6. Nagar Nigams (Corporations).**
- 7. Gram Panchayats."**